

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.360/MP/2022

- Subject : Petition seeking payment of Capacity Charges by the Respondent, in terms of the Declared Capacity, especially in terms of MOP directive dated 28.6.2019 and subsequent clarifications.
- Date of Hearing : **8.12.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Coastal Energen Private Limited (CEPL)
- Respondents : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO)
- Parties Present : Shri Neeraj Malhotra, Sr. Advocate, CEPL
Shri Hemant Singh, Advocate, CEPL
Shri Mridul Chakravarty, Advocate, CEPL
Shri Biju Mattam, Advocate, CEPL
Shri Chetan Garg, Advocate, CEPL
Shri Lakshyajit Singh, Advocate, CEPL
Shri Harshit Singh, Advocate, CEPL
Ms. Alchi Thapliyal, Advocate, CEPL
Shri Ayush Raj, Advocate, CEPL
Shri Shaurya Kumar, Advocate, CEPL
Shri Nilmish Kumar, Advocate, CEPL
Ms. Anusha Nagarajan, Advocate, TANGEDCO
Shri Rahul Ranjan, Advocate, TANGEDCO
Ms. Aakanksha Bhola, Advocate, TANGEDCO

Record of Proceedings

During the course of the hearing, the learned senior counsel for the Petitioner and the learned counsel for the Respondent, TANGEDCO, made detailed submissions in the matter.

2. Considering their request, the Commission permitted the parties to file their respective written submissions, if any, within three weeks with a copy to the other side.
3. The Commission also directed the Petitioner and Respondent to furnish the following details within three weeks along with its written submissions:
 - (a) The Petitioner and Respondents to provide the details regarding the contracted quantum as per PPA, disputed period, aggregated quantum and amount to be paid by the beneficiary. inclusive of all the details. Copies of notices if any, issued as per terms and conditions of the PPA.

(b) The Petitioner to furnish the issue-wise claimed amount for each financial year along with the particular dates and periods considered for the claim and the basis of computation thereon.

(c) The Respondents to furnish the details of the agreed claims and, in case of disagreement, furnish their own computations, the reason for disagreement, and the parameters considered for the amount arrived at.

4. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**